

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No.2243/91

Date of decision: 13.07.1993.

Sh. Subh Ram & Anr. Applicants

versus

Union of India & Ors. Respondents.

Coram:-

The Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

For the applicants : Sh. V.P. Sharma, counsel

For the respondents : Sh. R.L. Dhawan, counsel

JUDGEMENT(ORAL)

(delivered by Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman)

On medical examination, the petitioners have been found unfit for performing the job of all categories. The prayer in this application is that the respondents may be directed to give a suitable job to the petitioners.

The learned counsel for the petitioners placed reliance on a case decided by this Tribunal reported in SLJ 1988(3) CAT 273 wherein it is held that a blind person can be given employment in the government. The learned counsel for the respondents vehemently opposed the same stating that the Senior Division Medical Officer has opined that the petitioners are medically unfit. It will not be appropriate for this Tribunal to issue a direction whether ~~whether~~ the

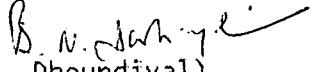
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petitioners should be given some alternative employments.

We are informed that the petitioners should have approached the Chief Medical Officer for their re-examination by a Board. The petitioners should have made a request to that effect within a reasonable period. However, it was not done.

In the interest of justice, we direct the respondents to send the cases of the petitioners to the Chief Medical Officer to get the petitioners medically examined within a period of three months from today.

With these directions, this application is disposed of finally.


(B.N. Dhoungiay)


(S.K. Dhaon)

Member(A)

Vice Chairman

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